

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).32540/2010

U.P.AVAS EVAM VIKAS PARISHAD & ANR

Petitioner(s)

VERSUS

HARI PRAKASH AGARWAL & ORS.

Respondent(s)

(With prayer for interim relief and office report)

WITH SLP(C) NO. 32612 of 2010

(With prayer for interim relief and office report)

SLP(C) NO. 34176 of 2010

(With prayer for interim relief and office report)

Date: 08/07/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Vishwajit Singh,Adv.

For Respondent(s)

Mr. Mukesh Verma, Adv.

Mr. Yash Pal Dhingra,Adv.

Mr.Prakash Kumar Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

As per office report, several respondents are yet unserved. Let there be fresh notice with additional dasti service upon such unserved respondents.

Learned counsel for the petitioners states that he is able to file proof of service for some of the respondents within couple of days. Learned counsel is permitted either to
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file proof of service in respect of the unserved respondents or to pay process fee and spare copies before 23.7.2011.

If it is not done before 23.7.2011, list before the Hon'ble Judge in Chambers for non-prosecution.

If it is done before 23.7.2011, issue notice as per earlier order and list the matter before this court again on 25.8.2011.

Served respondents may file counter affidavit till then.

(S.G. SHAH)
REGISTRAR

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